

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

FIFTY-FIFTH REPORT

SHRI G. G. SWELL (Autonomous Districts): I beg to present the Fifty-fifth Report of the Committee on Private Members' Bills and Resolutions

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND FORTY-NINTH AND HUNDRED AND FIFTY-FIRST REPORT

SHRI JYOTIRMOY BOSU (Diamond Harbour): I beg to present the following Reports of the Public Accounts Committee:

- (1) Hundred and forty-ninth Report on Bangladesh Refugees, relating to the Ministry of Supply and Rehabilitation.
- (2) Hundred and fifty-first Report on Action Taken by Government on the recommendations contained in their Hundred and twenty-fifth Report on paragraphs contained in the Report of the Comptroller and Auditor General of India for the year 1971-72—Union Government (Defence Services).

COMMITTEE ON PUBLIC UNDERTAKINGS

SIXTY-SECOND REPORT AND MINUTES

SHRI NAVA LKISHORE SHARMA (Dausa): I beg to present the following Report and Minutes of Committee on Public Undertakings:—

- (i) Sixty-second Report on the Rural Electrification Corporation Ltd,
- (ii) Minutes of the sittings of the Committee relating to the above Report.

COMMITTEE ON PETITIONS

TWENTY-FIRST REPORT

SHRI JAGANNATH RAO (Chattrapur). I beg to present the Twenty-first Report of the Committee on Petitions.

12.04 hrs.

PETITION RE GRIEVANCES OF RAILWAY EMPLOYEES

श्री मधु लिमये (बाका) अध्यक्ष महोदय, रेलवे कर्मचारियों की पाच शिकायतों के बारे में श्री जार्ज फरनेन्डीज तथा अन्य द्वारा हस्ताक्षरित एक याचिका में प्रस्तुत करता हूँ।

SHRI S M BANERJEE (Kanpur): Sir, we want the Minister to make a statement.

MR SPEAKER: This is means for the Petitions Committee I am sorry Nothing else today Please sit down I would request you to avoid this habit sometimes, once in a way, you may have some exceptions, but you should not get up every day

SHRI JYOTIRMOY BOSU (Diamond Harbour) Sir, I wrote to you about the personal explanation on Mr Madhu Limaye's point about the report of the Public Accounts Committee (*Interruptions*)

MR SPEAKER: Nothing else today.

मुझे तो बड़ी मुश्किल पड़ती है। मुझे तो रत्स आफ प्रोसीजर के अनुसार बचना पड़ता है। आच बैठ जाय।

श्री मधु लिमये: मैंने जो सवाल उठाया है उस का जबाब तो लेने दीजिए। मुझे कामर्स मिनिस्टर्री की धर्मों पर बोलना है। मैं ऊलेन रैस के बारे में पब्लिक एकाउंट्स कमेटी की रिपोर्ट चाहता हूँ। उस के बिना मैं कैसे बोल पाऊंगा?

SHRI JYOTIRMOY BASU : Kindly permit me tomorrow.

MR. SPEAKER : I will have to see the position. Nothing else today. There will be these two Constitution Amendment Bills only.

SHRI S. M. BANERJEE : Sir, rise on a point of order. Kindly hear me. I was not informed that my motion under rule 377 has not been taken up. Yesterday, I wanted to raise it.

MR. SPEAKER : Only if it is admitted, the Member is informed.

SHRI S. M. BANERJEE : Kindly hear me for a minute. Nothing is going to be lost within one minute..

MR. SPEAKER : I tell you the same thing everyday at this time and you repeat the same thing.

SHRI S. M. BANERJEE : I have received a note from Mr. Patnaik on behalf of the Minister of Energy regarding the power supply to UP.

MR. SPEAKER : You cannot circumvent the rule like that.

SHRI S. M. BANERJEE : The main point is that factories and mills have been closed in Kanpur; 50,000 workers are on the streets. This is an abnormal situation. Two mills are under the National Textile Corporation.

MR. SPEAKER : This is not a point of order.

SHRI S. M. BANERJEE : This comes under the Central Government.

MR. SPEAKER : This is not a point of order.

SHRI S. M. BANERJEE : Kindly give the reason why this is refused.

MR. SPEAKER : I am not bound to give the reason. 377 is not a right. I am not here to give the reasons. Why do you ask it every day?

SHRI S. M. BANERJEE : I had given notice of a call attention. It has been refused. I gave notice of a matter under 377; it has been refused. Shall I table an adjournment motion?

MR. SPEAKER : Please sit down. You will never be satisfied.

SHRI S. M. BANERJEE : Kindly allow me. 50,000 textile workers are on the street***

MR. SPEAKER : I am standing. You are not being recorded. Why do you repeat this every day? I am not calling you.

The House will now take up consideration and passing of the Constitution (Thirty-eighth Amendment) Bill.

(Interruptions)

The way you are talking, Mr. Banerjee, is really deplorable

There may be 101 more important matters.

I have not called him

SHRI JYOTIRMOY BOSU : Kindly make an observation so that the time of the House is saved.

MR. SPEAKER : I am not to be coerced like this.

SHRI JYOTIRMOY BOSU : We are voicing the cause of the weaker section of society.

(Interruptions)

MR. SPEAKER : You can see to what limit the patience of the Chair is exercised, to what limit the patience of the House is exercised.

श्री मधु सिन्घे : मह पचास हजार वर्कर्स का सवाल है . . .

अध्यक्ष महोदय : देखिए जब तक में किसी बात की इजाजत न दूँ ऐसे अवसरों की उठने से नहीं काम चलेंगा। यह रीतिनाम

*** Not Recorded

[अध्यक्ष महोदय]

करते हैं। तो यह तो मैं नहीं मानूंगा। कितना भी इम्पोर्टेंट हो किसी प्रोसीजर के तहत होना चाहिए। आज जब कि सिर्फ कांस्टीट्यूशन अमेंड-मेंट बिल माना है यह साथ में कैसे ले आए ?

SHRI JYOTIRMOY BOSU : You kindly make an observation.

MR. SPEAKER : I am not bound to make an observation.

SHRI JYOTIRMOY BOSU : We request you.

MR. SPEAKER : As an exceptional case, once in a way, I can understand it. But you do it every day. After all, I am not going to be bound by it every day.

SHRI SAMAR MUKHERJEE (Howrah) : This is becoming very serious. I have received one telegram***.

MR. SPEAKER : I am not calling anybody.

SHRI S. M. BANERJEE : I am sitting down today because I do not want the impression to be created that I am obstructing this Constitution (Amendment) Bill. But I will raise it again on the 25th.

MR. SPEAKER : That was the first observation I made that I am not allowing it today because the Constitution (Amendment) Bill is there and you did not understand it. Tomorrow is a holiday and certainly day after tomorrow he will be given that opportunity.

CONSTITUTION (THIRTY-EIGHTH AMENDMENT) BILL

MR. SPEAKER : The House will now take up consideration and passing of the Constitution (Thirty-eighty Amendment) Bill. As this is a Constitution (Amendment) Bill, special majority will be required for adoption of the motions for consideration, clauses and the passing of the Bill.

***Not recorded.

I suggest that the first division for the motion for consideration of the Bill may be held at 3.30 P.M. today. Thereafter the clauses may be considered and disposed of by division. At the end, division for the motion for passing of the Bill may be held at 4 P.M.

After the disposal of this Bill, the Constitution (Thirty-seventh Amendment) Bill will be taken up. Motions for consideration, clauses 2 and 3 and the passing of that Bill will also require special majority for adoption.

The first division in respect of that Bill may be held at 5.30 P.M. and after the adoption of clauses, the division for the motion for passing of the Bill may be held at 6 P.M.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI YESHWANTRAO CHAVAN) : Sir, I beg to move* :

"That the Bill further to amend the Constitution of India be taken into consideration."

The Bill comprises of the insertion of the entry "Sikkim" in the First Schedule to the Constitution under the heading "I. THE STATES" and also the insertion of a new article 371F incorporating special provisions with respect to the State of Sikkim. The Bill also provides for certain consequential amendments to the Constitution.

I think it will be very appropriate at this stage, even at the risk of repeating whatever I have said before in the form of a statement, to give certain historical background of the political developments to date.

In the days prior to independence, Sikkim was one of the many Indian princely States which constituted British India. The Maharaja of Sikkim was a member of the Chamber of Princes since its very inception in 1921, and enjoyed a gun salute of 15.

*Moved with the recommendation of the President.